

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s).27892/2024

[Arising out of impugned final judgment and order dated 13-03-2024 in CR No.54/2023 and 26-09-2022 in LPA No.1556/2018 passed by the High Court of Judicature at Patna]

THE STATE OF BIHAR & ORS.

Petitioner(s)

VERSUS

AKHILANAND SINGH & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.241783/2024-CONDONATION OF DELAY IN FILING and IA No.241792/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.241790/2024-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 29-11-2024 These petitions were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Narendra Hooda, Sr. Adv.
Mr. Samir Ali Khan, AOR

For Respondent(s) Mr. Jayant Nath, Sr. Adv.
Mr. Sumit Kumar, AOR

Mr. Rituraj Biswas, AOR
Mr. Mayan Prasad, Adv.

Mr. Neeraj Shekhar, AOR
Mr. Rajesh Kumar Maurya, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. Let the notice be issued to the respondents, returnable after four weeks.
3. Mr. Jayant Nath, learned senior counsel, appearing on caveat, representing Mr. Sumit Kumar, AOR, accepts notice on behalf of respondent Nos.1, 8 and 9 and waives further notice and also seeks time to file reply.

4. Mr. Mayan Prasad, learned counsel, appearing on caveat, representing Mr. Rituraj Biswas, AOR, accepts notice on behalf of respondent No.7 and waives further notice and also seeks time to file reply.
5. Let the notice be served to the remaining respondents.
6. Dasti service, in addition, is permitted.
7. In the meantime, counter be filed within two weeks.
8. Rejoinder, if any, thereto may be filed within two weeks thereafter.
9. List after four weeks.

(RAVI ARORA)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)